

(g) and (h). Six such persons are in receipt of pensions. Relief has been recently sanctioned in the case of two more persons.

Financial Assistance to West Bengal Authors

1219. **Shri Ghosal:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether the West Bengal Government has recommended any books of literary and historical importance for granting financial assistance to their authors; and

(b) if so, the number thereof?

The Minister of State in the Ministry of Education and Scientific Research (Dr K. L. Shrimall): (a) Yes, Sir.

(b) Five.

Madras High Court

1220. **Shri Tangamani:** Will the Minister of Home Affairs be pleased to refer to reply given to Unstarred Question No 465 on 2nd August, 1956, and state:

(a) the number of Judges of the Madras High Court as on the 31st March, 1956, and the number of Civil Appeals, Criminal Appeals and Writ Petitions pending on that date;

(b) the number of judges as on 31st March, 1957, and cases pending on that date; and

(c) whether the pending cases have increased since the States Re-organisation?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 11 Judges were working on the Bench of the Madras High Court on 31st March, 1956, and 6663 Civil Appeals, 263 Criminal Appeals and 892 Writ Petitions were pending on that date.

(b) 9 Judges were working on 31st March, 1957 and 5361 Civil Appeals.

357 Criminal Appeals and 937 Writ Petitions were pending on that date.

(c) No.

Bonus for Cantonment Fund Employees

1221. **Shrimati Sucheta Kripalani:** Will the Minister of Defence be pleased to state:

(a) whether the bonus paid to the Cantonment Fund Employees is on wage only or on the total emoluments; and

(b) if on wage, the reason why dearness allowance is not included in the wages while computing the amount of bonus?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) under Rule 39(2) of the Cantonment Fund Rules, 1937, bonus is paid in terms of pay only.

(b) The item "pay" is generally distinct from "allowances" unless special orders exist for treating a portion or whole of any of the allowances as merged in "pay" Such special orders do not exist at present regarding dearness allowance. Hence its exclusion while computing the amount of bonus.

Payment of Gratuity to Cantonment Board Employees

1222. **Shrimati Sucheta Kripalani:** Will the Minister of Defence be pleased to state:

(a) whether gratuity is being paid to the Cantonment Board Employees at the time of retirement; and

(b) if not, the reasons for the same?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) and (b). Under Rule 16 of the Cantonment Fund Servants' Rules, 1937, only those Cantonment Board employees who are not eligible to subscribe to the Cantonment Provident Fund qualify to receive gratuity. For others, the Cantonment Board makes